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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.394/92

Date of Order: 1-5-92

BETWEEN:

P.S.S.Prasad

.. Applicant.

A N D

1. Asst. Works Manager,  
Wagon Workshop,  
Guntupally, Krishna Dt.
2. Production Engineer,  
Wagon Workshop,  
Guntupally, Krishna Dt.
3. Deputy Chief Mechanical  
Enginner, Wagon Workshop,  
Guntupally, Krishna Dt.
4. Estate Officer & Addl.  
Divisional Railway Manager,  
S.C.Railway, Vijayawada.
5. Union of India, rep. by its  
Secretary, Railway Board,  
New Delhi.

.. Respondents.

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Counsel for the Applicant

.. Mr.V.Rama Rao

Counsel for the Respondents

.. Mr.D.Gopal Rao, *S.C.Railway*

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CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

( Order of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

Mr.K.S.Murthy, Advocate for the applicant and  
Mr.N.Rajeswara Rao for Mr.D.Gopal Rao, Standing Counsel for  
the respondents are present.

2. The applicant was removed from service as  
per orders dated 8.2.1991 passed by the disciplinary  
authority. The said order as removed was confirmed by

To

1. The Assistant Works Manager, Wagon Workshop, Guntupally, Krishna Dist.
2. The Production Engineer, Wagon Workshop, Guntupally Krishna Dist.
3. The Deputy Chief Mechanical Engineer, Wagon Workshop Guntupally, Krishna Dist
4. The Estate Officer & Addl. Divisional Railway Manager, S.C.Rly, Vijayawada.
5. The Secretary, Union of India, Railway Board, New Delhi.
6. One copy to Mr.V.Rama Rao, Advocate, CAT.Hyd.
7. One copy to Mr.D.Gopal Rao, SC for Rlys, CAT.Hyd.
8. One spare copy.

pvm.

Post Box No. 1262

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and the entry of a relator authority by the appellate authority an revising authority. The present OA is filed by the applicant for 2 reliefs namely :-

1. Direct the respondents to reinstate the the applicant.
2. Direct the respondents to promote the applicant to the post of skilled Grade-II Welder with ~~effect~~ and pursuant to the proceedings of the 3rd respondent dt. 21.8.89 with all consequential benefits.

Rule 10 of the C.A.T. Procedure Rules says :

"An application shall be based upon a single cause of action and may seek one or more reliefs provided that they are consequential to one another."

The relief of reinstatement and relief to promote the applicant to the post of Skilled Grade-II Welder are not on the same cause of action nor the said reliefs are consequential to one another. So in view of this position we direct the applicant to delete the prayer with regard to his promotion to the post of Skilled Grade-II Welder. The applicant to make the necessary amendments to the OA by deleting the said prayer within 4 weeks. List this OA for admission hearing on 5.6.92 after the said amendments are made by the applicant.

3. As an interim measure we direct the respondents not to evict the applicant from his quarters until 8.6.1992 if not already evicted.

T - Chandrasekhar Reddy  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 1st May, 1992

(Dictated in the Open Court)

Deputy Registrar